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भी मनी राम बागड़ी (मयुरा) : मनी महोदय ने स्टेटमेंट दिया है---

MR. SPEAKER: We will give you a copy.

श्री सनी राम बागड़ी: वह तो ठीक है। लेकिन देश में स्थिति भयंकर है। इस पर आप हमें एक सवाल करने की इजाजत नो दें। यह सवाल पहलि भी भाया था। तब कहा गया था कि बाद आने से पहले इस पर बहस की जाए। भ्रब जब लोग मरने लगे हैं तब भी भ्राप कहने है कि इस पर सवाल करने की इजाजत नहीं दी जा सकती है।

MK. SPEAKER: On statement, you cannot put questions.

12.55 hrs.

MATTERS UNDER RULE 377

(i) PROPOSAL TO SET UP CIVIL RIGHTS COMMISSION

SHRI G. M. BANATWALLA (Ponnan): Under rule 377 and with your kind permission, I have to bring an important matter to the notice of this august House and also of the Government. Str., it is well known that the Government proposes to set up a Civil Rights Commission. The idea of a Civil Rights Commission is indeed laudable but it is now being said that the proposed Civil Rights Commission will also perform the functions of the Commissioner for Scheduled Castes and Scheduled Tribes as well as those of the Commissioner for Linguistic Minorities and that there will not be any separate Minorities Commission.

I am happy that the Hon. Prime Minister is here in the House. It will be recalled that during the Lok Sabha elections and even thereafter the Hon. Prime Minister repeatedly made statements about a separate Minorities Commission. Consequently, there is a lot of disappointment and anxiety among the minorities today, especially because these days incidents of atrocities on minorities are also on the increase. The other minorities like the linguistic minorities and religious minorities have also various complaints and grievances. The Civil Rights Commission as has been now envisaged by the Government, will be too unwieldy, and it is also evident and quite apparent that such a Civil Rights Commission will not be able to pay specific attention to the various rights, problems and grievances of the 1909 L.S.—8

minorities. I must submit that the specific rights, grievans and problems of the minorities will get over-shadowed in the wide realm of questions involving civil rights, and the minorities will fall to receive their due and prompt attention. Such a Commission will also be a retrograde step, especially in the context of our democracy being emphasized as a secular democracy.

You know very well that in this very House there have been demands for bifurcation of the single Commission for Scheduled Castes and Scheduled Tribes into two different Commissions. It has been pointed out in this very House tha the nature of the problems of the Sheeduled Castes and those of the Scheduled Tribes are widely different in several respects. Yet we find that the present exclusive machinery available to some minorities, howsoever inadequate that machinery may be, is being sought to be scrapped and only one Commission has been thought of. I must emphasize that there is need for a separate Commission for linguistic minoritics, a separate Commission for religious minorities, a separate Commission for Scheduled Castes and a separate Com-mission for Scheduled Tribes. These Commissions must also have the necessary statutory and constitutional authority to see that their recommendations are of a binding nature.

With one more observation I will conclude: that is, that the Hon. Home Minister has announced, in the recent conference of the Chief Ministers...

MR. SPEAKER: That is not relevant to this: you are permitted to speak only on the Civil Rights Commission.

SHRI G. M. BANATWALLA: My only request to the Government is that it should consider the apprehensions, the demands and the aspirations of the minorities and, I would emphasize, let there be a new deal for the minorities.

(ii) DISLOCATION OF RAILWAY TRAFFIC AND OTHER LOSSES DUE TO PLOODS

भी हुकम जन्य कह्याय (उज्जैन): अध्यक्ष महोदय, महारे देश में हर साल बाढ़ आती है। पिछले 4,5 दिन में भी देश में काफी बाढ़ें आई हैं जिसके कारण काफी रेल-मार्ग रुक गए हैं, उनमें दरारें पड़ गई हैं, काफी जानें गई हैं, पशुक्षन की हानि हुई है। हर वर्ष बाढ़ के कारण अरबों रुपए की हानि होती हैं, लाखों जानवर मरते हैं, जानें जाती हैं और हर

[श्री हकम चन्द कछवाय]

साल इस सदन में बाढ़ पर चर्चा होती होती है । परन्तु इसका स्थायी रास्ता ग्रभी तक इस सरकार ने नही सोचा है ग्रीर न पिछली सरकार ने इस तरफ कोई ध्यान दिया। मैं भाशा करता ह कि यह सरकार इसकी तरफ पूरा ध्यान वेगी।

बाढ मे जो पानी ग्राता है, उसको रोकने की कोई उचित व्यवस्था नही है। बहुत से पहाडी क्षेत्र ऐसे है जहां कच्ची मिट्टी होती है भीर वह पानी के साथ बहु जाती है जिससे पेड खिसक कर नीचे गिर जाते हैं भीर मिट्टी ऊपर भा जाती है, इस कारण कई जगह नदी **घपने** स्थान से उपर उठ जाती है भीर उसका पानी इधर उधर देहातो मे फैल जाता है भीर भास-पास के क्षेत्रो को नुकमान पहुचाता है । इसकी तरफ सरकार को कोई ध्यान देना चाहिए।

भ्रभी दिल्ली, जयपुर, भ्रहमदाबाद के बीच मे रेल यातायात पूरी तरह ठप्प हो गया है । इसके भलावा राजस्थान, हरयाणा, उडीसा, बिहार वर्गरा म काफी लोग मरे हैं। 4,5 हजार परिवार भ्राज बाइ के पानी में घिरे हुए हैं और बरबाद हो रहे हैं। मैं सरकार से प्रायंना करूगा कि उन लोगों को राहर पहुंचाने के निए, पशुभी को चास, चारा देने मोर लोगो को रामन पहुचाने के लिए युद्ध-स्तर पर काम करना चाहिए।

हम यह जानते है कि हर बार बाढ़ से बहुत हानि उठानी पडती है, मैं सरकार से माग करूना कि वह एक ऐसा कमीशन या कमेटी बनाये जो इसका **भध्ययन करे भीर इसका** उपाय करे जिससे भारत की जनता को हर साल बाढ़ से होने बाली हानि से छुटकारा मिल सके। भवर सरकार इस समस्या को जल्दी से जल्दी हल कर सकेनी तो काफी लोगों को इससे राइत मिलेगी।

माननीय प्रध्यक्ष महोदय, भ्राप जानते हैं कि पिछली बार पटना मे झौर उसके साल भर पहले बयाना मे इस तरह से हर साल भारत के किसी न किसी कोने पर बाढ़ भाती है भीर विनाशकारी बाढ़ लोगों को तबाह करती है। इससे बचने के लिए मैं नई सरकार से प्रार्थना करूना कि कोई कमीशन जरूर शीघ्र ही बनाये जिससे इस समस्या का समाधान पूरी तरह से हो सके।

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MOTION RE CONDUCT
THE HOME MINISTER—Conta CONDUCT OF

THE PRIME MINISTER (SHRI MORARJI DESAI) Mr Speaker, Sir, I rise to speak on moved by my hon friend, Shri C M Stephen on two counts against my colleague the Home Minister May I ask, in the first instance, whether the opposition thinks that now there is no collective responsibility of Government? If collective responsi-bility is there and is considered necessary and vital for any democratic Government, then the censure motion should have been brought against the Government or against me, if necessary But, to bring it against my colleague only is not in my opinion a proper step But they have chosen it fit to do so and I have raised any objection to it because I do not want any such questions to go on being discussed outside So that there is an end to this kind of talk being earried on It is better therefore that this motion is discussed here I have no objection and I welcome it That is why I requisted my friends who were inclined to raise points of order against the motion, not to do so

Two counts have been mentioned I will take the second first, where it is said

"that he, misusing his official position meddled with the affairs of independent constitutional bodies as evidenced among others, by his conduct m with drawing from the files of the Election Commission a letter dated the 5th May, 1977, he had written in his capacity as

Here, one sees how a wild exaggeration is being made. It is said that he while missing his official position, is meddling or has meddled with the affairs of independent constitutional bodies. This is a question of one letter which was obtained from the Election Commission. Where do other Constitutional bodies come in—